

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

**OA./20/868/2013
Dated: 12/04/2019**

BETWEEN:

P. Shanmukha Rao,
S/o. Late P. Baskar Rao,
Aged about 60 years,
Occ:Retd. Sr. SDE, BSNL, AP. Circle,
Visakhapatnam, Emp. No.2273,
MRS No.316, PP No.6046 / TCAP,
R/o. C/o. Edukondalu, D.No.2-21-52,
Rella Street, Behind District Forest Office,
Srikakulam, Andhra Pradesh – 532 001.

..... Applicant

AND

1. Union of India rep. by its Chairman and Managing Director, BSNL, Corporate Office, Bharat Sanchar Bhavan, Janpath, New Delhi.
2. The Principal Secretary, (Ministry of Health and Family Welfare), Department of Health and Family Welfare, Nirman Bhavan, New Delhi.
3. The Director, CGHS, Nirman Bhavan, New Delhi.
4. The Chief General Manager, Telecom BSNL, AP. Circle, Doorsanchar Bhavan, Abids, Hyderabad, Andhra Pradesh.
5. The General Manager, BSNL, Visakhapatnam, Andhra Pradesh.

..... Respondents

Counsel for the Applicant : Mr. Allu Ramana, Advocate
Counsel for the Respondents : Mrs. K. Rajitha, Sr . CGSC
: Mrs. A.P. Lakshmi SC for BSNL

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Judl. Member

ORAL ORDER
{Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member}

Learned counsel for the Respondents present.

2. No representation on behalf of the applicant even though the matter is listed under the caption “for dismissal”. The OA is therefore, dismissed for non-prosecution. No order as to costs.

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

al